



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

BEFORE SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER

ITA No.374/CTK/2018

Assessment Year : 2009-2010

ITO, Ward 2(3) Cuttack.	Vs.	Sri Manoj Kumar Dhanuka, Prop. M/s. Jagannath Distributors, Jhunhunwala, Complex, Buxi Bazar, Cuttack
PAN/GIR No.AECPD 0593 H		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri Subhendu Dutta, DR

Date of Hearing : 05/02/ 2019
Date of Pronouncement : 05 /02/ 2019

ORDER

This is an appeal filed by the Revenue against the order of the Commissioner of Income Tax(Appeals)- Cuttack, dated 30.7.2018 for the assessment year 2009-2010.

2. None appeared on behalf of the respondent-assessee when the matter was called for hearing.

3 Ld. D.R. appearing for the revenue conceded that tax effect in this appeal is Rs.6,92,646/- which is less than the monetary limit prescribed by the Board vide Circular No.03./2018 dated



11.7.2018 and sought for withdrawal of the appeal filed by the revenue before the Tribunal.

4. Keeping in view the CBDT Circular No. 3 of 2018 dated 11.07.2018 and also the provisions of Section 268A of Income Tax Act, 1961 and in view of the statement at Bar by Id D.R. for withdrawal of the appeal, I dismiss the appeal of the revenue as withdrawn.

5. In the result, appeal of the revenue is dismissed.

Order pronounced on 05 /02/2019.

Sd/-

(Chandra Mohan Garg)
JUDICIALMEMBER

Cuttack; Dated 05/02/209
B.K.Parida, SPS

Copy of the Order forwarded to :

1. The Appellant : ITO Ward 2(3), Cuttack
2. The Respondent. Sri Manoj Kumar
Dhanukum,a Prop. M/s. Jagannath
Distributiros, Jhunjhunwala Complex,
Buxibazar, Cuttack
3. The CIT(A)- Cuttack
4. Pr.CIT- Cuttack
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

By order

Sr.Pvt.secretary,
ITAT, Cuttack